

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 504/MP/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 30th December, 2024

In the matter of

Petition under Section 28(4) of the Electricity Act, 2003 read with Regulations 2, 6, 7, 35 and 36 of the CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 and Regulations 2, 10, 39 and 40 of the CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for the determination of the fees and charges to be recovered by DVC SLDC for the control periods FY 2016-2019 and FY 2019-2024.

And

In the matter of

**Damodar Valley Corporation,
State Load Despatch Centre,
DVC Towers, VIP Road, Kolkata-700054**

...Petitioner

Versus

**1. Damodar Valley Corporation,
DVC Towers, 1st Floor, Commercial Department,
VIP Road, Kolkata-700054, West Bengal.**

**2. M/s. Tata Steel Limited,
Bombay House, 24, Homi Modi Street,
Mumbai-400023, Maharashtra.**

**3. M/s. Tata Steel Limited,
Bombay House, 24,
Homi Modi Street,
Mumbai-400001, Maharashtra.**

**4. East Central Railway,
Hajipur, Patria, Patna-844118, Bihar.**

**5. Jharkhand Bijli Vitran Nigam Limited,
Engineering Building, HEC,
Dhurwa, Ranchi.**

...Respondents

ORDER

The Petitioner, Damodar Valley Corporation, has filed the present Petition with the following prayers:

“a. Allow to recover expenses from the beneficiaries of SLDC in terms of Human Resource expense, Operation & Maintenance, Interest on working capital in accordance Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for the control period 2016-19,2019-2023 and 2023-2024; and / or

b. Pass any such Order as this Commission may deem fit.”

2. Subsequent to the filing of the instant Petition, the Petitioner, vide its affidavit dated 14.11.2024, has submitted that he is no longer pursuing the matter on account of certain subsequent developments having taken place. Accordingly, the Petitioner has sought permission for withdrawal of the instant Petition. The Petitioner has also prayed to adjust the filing fees paid in the instant Petition against any Petition to be filed by the Petitioner.

3. The Petition is being decided by circulation.

4. In view of the submissions of the Petitioner, the Petitioner is permitted to withdraw the present Petition. However, we are not inclined to adjust the filing fees paid in the present Petition.

5. Accordingly, Petition No. 504/MP/2024 is disposed of as withdrawn.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson